

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW BOMBAY BENCH

O.A. No. 850 of 1988  
TAXONAX

DATE OF DECISION 20.6.1989

Shri K.G.Varghese Petitioner

Shri G.S.Walia Advocate for the Petitioner(s)

Versus

Union of India &amp; Another. Respondent

Shri A.L.Kasturey. Advocate for the Respondent(s)

## CORAM

The Hon'ble Mr. M.B.Mujumdar, Member(J),

The Hon'ble Mr. M.Y.Priolkar, Member(A)

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

(6)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
NEW BOMBAY BENCH, NEW BOMBAY.

Original Application No. 850/88

Shri K.G.Varghese,  
Electrical Chargeman,  
BAMY Coco Shed,  
Western Railway,  
Bandra,  
Bombay-400 052

.. Applicant

v/s.

1. Union of India,  
through General Manager,  
Western Railway,  
Churchgate,  
Bombay-400 020.

2. Divisional Railway Manager,  
Western Railway,  
Bombay Central,  
Bombay-400 008.

.. Respondents.

Coram: Hon'ble Member(J), Shri M.B.Mujumdar,  
Hon'ble Member(A), Shri M.Y.Priolkar.

Appearance:

1. Shri G.S.Walia,  
Advocate  
for the applicant.
2. Shri A.L.Kasturey,  
Advocate  
for the respondents.

ORAL JUDGMENT:-

Dated: 20.6.1989

(Per: Shri M.Y.Priolkar, Member(A))

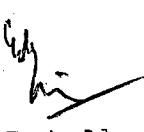
This application was filed on 15.11.1988 under Section 19 of the Administrative Tribunals Act, 1985. In it, the applicant prays for an order to include his name in the panel dated 19.9.1988 and other consequential reliefs.

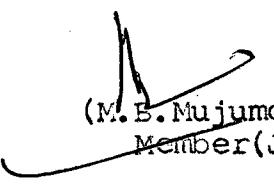
2. The application was admitted on 23.1.1989. The respondents have not filed any reply. Today we heard

Mr.G.S.Walia, learned advocate for the applicant and Mr.A.L.Kasturey, learned advocate for the respondents.

3. Mr.Walia submitted that by an order dated 9.5.1989 in continuation of the order dated 19.9.1988, the name of the applicant has been included in the provisional panel. Mr.Walia stated that, further, by an order dated 23.5.1989, the applicant has been regularly posted to work as ELC-BAMY in the scale of Rs. 1400-2300(RPS). In view of this position, Mr.Walia sought permission to withdraw the application.

4. The application is accordingly disposed of as withdrawn. In the circumstances of the case, there will be no order as to costs.

  
(M.Y.Priolkar)  
Member(A)

  
(M.B.Mujumdar)  
Member(J)